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असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राप्तिके में प्रकाशित
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गृह मंत्रालय
अधिसूचना

भारत सरकार ने 1993 का अनुसार यह निर्देश दिया है के केंद्रीय सरकार निर्णय की तारीख से तीन मास के अंतर्गत भी है। और, माननीय उच्चतम न्यायालय के तारीख 9 नवंबर, 2019 के अनुसार इस निर्देश से तीन मास की अवधि के भीतर, उक्त अधिनियम की धारा 6 और धारा 7 के अधीन उसमें निहित कई भी हैं, आवश्यक उपबंध किए गए हैं।
AND WHEREAS the Hon'ble Supreme Court, dated 9th November, 1993 and the Divisional Commissioner of Ayodhya Division of the State of Uttar Pradesh (erstwhile Faizabad Division) was appointed as the authorised person under sub-section (1) of section 7 read with sub-section (1) of section 5 of the said Act on 8th January, 1993 for securing possession of the area specified in the Schedule to the said Act and management thereof in terms of the said Act.

AND WHEREAS the Hon’ble Supreme Court, dated 9th November, 2019 in its Judgement, has directed that the Central Government shall, within a period of three months from the date of the Judgement, formulate a scheme pursuant to the powers vested in it under sections 6 and 7 of the said Act.

AND WHEREAS the Hon’ble Supreme Court, dated 9th November, 2019, the Government of India has approved the Scheme, vide, Order No. 71011/02/2019-AY dated 5th February, 2020 (hereinafter referred to as the said Scheme) and the said Scheme has made necessary provisions in regard to functioning of the trust including matters relating to management of the trust, powers of the trustees including construction of the temple and all necessary, incidental and supplemental matters thereto.

AND WHEREAS in accordance with the said Scheme, a Trust by the name “Shri Ram Janmabhoomi Teerth Kshetra” (hereinafter referred to as the said Trust) has been registered with its registered office at R-20, Greater Kailash Part -1, New Delhi, 110048.

MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 5th February, 2020

S.O.568(E).—WHEREAS the Acquisition of Certain Area at Ayodhya Act, 1993 (33 of 1993) (hereinafter referred to as the said Act) came into force on the 7th January, 1993 and the Divisional Commissioner of Ayodhya Division of the State of Uttar Pradesh (erstwhile Faizabad Division) was appointed as the authorised person under sub-section (1) of section 7 read with sub-section (1) of section 5 of the said Act on 8th January, 1993 for securing possession of the area specified in the Schedule to the said Act and management thereof in terms of the said Act.

AND WHEREAS the Hon’ble Supreme Court, dated 9th November, 2019 in its Judgement, has directed that the Central Government shall, within a period of three months from the date of the Judgement, formulate a scheme pursuant to the powers vested in it under sections 6 and 7 of the said Act.

AND WHEREAS the Hon’ble Supreme Court, dated 9th November, 2019, the Government of India has approved the Scheme, vide, Order No. 71011/02/2019-AY dated 5th February, 2020 (hereinafter referred to as the said Scheme) and the said Scheme has made necessary provisions in regard to functioning of the trust including matters relating to management of the trust, powers of the trustees including construction of the temple and all necessary, incidental and supplemental matters thereto.

AND WHEREAS in accordance with the said Scheme, a Trust by the name “Shri Ram Janmabhoomi Teerth Kshetra” (hereinafter referred to as the said Trust) has been registered with its registered office at R-20, Greater Kailash Part -1, New Delhi, 110048.
AND WHEREAS in compliance with the directions of the Hon’ble Supreme Court, possession of the inner and outer courtyards of the disputed site shall be handed over to the said Trust and the Central Government is at liberty to make suitable provisions in respect to the rest of the acquired land by handing it over to the said Trust for management and development in terms of the Scheme framed by the Central Government.

AND WHEREAS taking into account past history of the communal disturbances and possible scenarios relating to public order, law and order and concerns relating to communal harmony and security and considering the large number of pilgrims visiting the land acquired under the said Act throughout the year and keeping in mind the essential amenities that would require to be provided for the increase in number of pilgrims who will be visiting the temple from all across the world in future, the Central Government, after consultation with the State Government of Uttar Pradesh, decides to effectuate the allotment of a suitable land admeasuring five acres to Sunni Central Waqf Board at a prominent place in Ayodhya, outside the land acquired under the said Act.

AND WHEREAS the allotment letter of five acres of land in Ayodhya to the Sunni Central Waqf Board has been issued by the State Government of Uttar Pradesh, vide, GO No. 61 GI/6-Sanipra-2020-200(14)/2019 TC, dated 5th February, 2020.

NOW THEREFORE in exercise of powers conferred by sub-section (1) of section 6 of the Acquisition of Certain Area at Ayodhya Act, 1993 and in compliance with the judgement of the Hon’ble Supreme Court, dated 9th November, 2019 in the matter of Civil Appeal Nos. 10866-10867 of 2010 and other connected appeals, the Central Government, being satisfied that the Trust, namely Shri Ram Janmbhoomi Teerth Kshetra set up on 5th February, 2020 is willing to comply with such terms and conditions specified in the said Scheme, directs that all rights, title and interests in relation to the entire area acquired under the Schedule to the said Act, including the inner and outer courtyard of the disputed site shall vest in the said Shri Ram Janmbhoomi Teerth Kshetra from the date this notification is published in the Official Gazette.

[No.71011/02/2019-AY]

AJAY BHALLA, Home Secy.